

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 202  
IB-2028/ND/2019

**IN THE MATTER OF:**

**M/s. Dhingra Trading Co.**

**...PETITIONER**

**Vs.**

**M/s. Amazing India TV Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 04.02.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Kushgara Bansal, Advocate.  
For the IRP :Mr. Rajiv Malik, IRP.**

**ORDER**

Heard the submissions made by the IRP and also Learned Counsel for the Operational-creditor. The Learned Counsel for the Operational-creditor is directed to file the reply in **IA No. 3820 of 2020** within one week and also comply with the order dated 05.03.2020. Matter is adjourned to **18.02.2021**.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**